

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2171
TO BE ANSWERED ON 1ST JANUARY, 2018**

Quota for Economically Weaker Section (EWS)

2171. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has prepared any data or asked the States to provide the details of students who got admissions in schools under EWS Quota under the RTE Act, 2009 during the last three years in the private schools in the country and if so, the details thereof State/ UT-wise;

(b) if not, the reasons therefor;

(c) whether the Government has received any complaint with regard to serious irregularities in the implementation of EWS Quota in school admission process and if so, the details thereof ; and

(d) the action taken/ proposed to be taken by the Government in this regard ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) & (b): State-wise available details of students for last three years who got admissions in schools under Economically Weaker Section (EWS) quota in accordance with Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 are at Annexure.

(c) & (d): The RTE Act, 2009 provides monitoring of child's rights to education and redressal of grievances by National Commission for Protection of Child Rights at central level and by State Commission for Protection of Child Rights at State level. The Ministry has issued guidelines on 23rd November, 2010 to all States under Section 35 of the RTE Act, 2009 for implementation of Section 12(1)(c) of RTE Act. Since, education is in the Concurrent List and majority of the schools are under the purview of State governments, therefore, it is primarily for the States to take appropriate action on the complaints of admissions under quota meant for economically weaker sections. Whenever any complaints in this regard are received by the Central Government, they are forwarded to the concerned State Governments with a request to enquire and take prompt action on the matter.

Annexure**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (b) OF LOK SABHA UNSTARRED QUESTION NO. 2171, ASKED BY SHRIMATI SANTOSH AHLAWAT, TO BE ANSWERED ON 01.01.2018 REGARDING “QUOTA FOR ECONOMICALLY WEAKER SECTION (EWS)”**

State-wise details of children studying in private unaided schools under Section 12(1)(c) of the RTE Act, 2009 during last three years

Sl. No.	State	2014-15	2015-16	2016-17
1	Andaman & Nicobar Islands	394	540	725
2	Andhra Pradesh	NA	NA	NA
3	Arunachal Pradesh	NA	NA	NA
4	Assam	4653	3242	15062
5	Bihar	61887	97717	139418
6	Chandigarh	2145	2825	3487
7	Chhattisgarh	100927	128639	167044
8	Dadra & Nagar Haveli	NA	NA	NA
9	Daman & Diu	NA	NA	NA
10	Delhi	33201	49043	51254
11	Goa	NA	NA	NA
12	Gujarat	13033	41586	83734
13	Haryana	NA	NA	NA
14	Himachal Pradesh	NA	NA	NA
15	Jammu & Kashmir	RTE Act, 2009 Not Applicable		
16	Jharkhand	8237	10489	13244
17	Karnataka	217306	316115	414106
18	Kerala	NA	NA	NA
19	Lakshadweep	No Private Unaided School		
20	Madhya Pradesh	637123	795225	851538
21	Maharashtra	65719	104945	142112
22	Manipur	NA	NA	NA
23	Meghalaya	NA	NA	NA
24	Mizoram	NA	NA	NA
25	Nagaland	NA	NA	NA
26	Odisha	31150	31994	38820
27	Puducherry	NA	NA	NA
28	Punjab	NA	NA	NA
29	Rajasthan	436070	555966	600666
30	Sikkim	NA	NA	NA
31	Tamil Nadu	131566	197369	287068
32	Telangana	NA	NA	NA
33	Tripura	NA	NA	NA
34	Uttar Pradesh	108	3278	21598
35	Uttarakhand	66851	83450	95427
36	West Bengal	NA	NA	NA
Total		1810370	2422423	2925303